

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

CP-564/2016

IN THE MATTER OF:

M/s. Uma Enterprises Pvt. Limited

.. PETITIONER

SECTION :

Under Section 391 & 394, 100 to 104

Order delivered on 27.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN,
Hon'ble member (Technical)

For the Petitioner

: Mr. Nawal Kishore Jha, Advocate, Sr. Panel
Counsel, Union of India – for ROC/OL, Raj.
with Dy. ROC/OL, Mr. R.S. Meena

For the Respondent

:-

ORDER

Learned Counsel for the petitioner is present. Mr. Nawal Kishore Jha, Senior Panel Counsel on behalf of Union of India representing ROC/OL is also present. A representative from Income Tax Department along with observations in relation to Scheme is also present.

The representative of Income Tax Department is directed to file the observations with the Registry, NCLT after serving a copy of the same on the Counsel for the petitioner which is duly complied with. A reply to the



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observations of the Income Tax department, if any, will be filed within a period of two weeks by the petitioners.

List the matter on 24.8.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.7.2017